

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. 1281-1219 OF 2022

NATIONAL MEDICAL COMMISSION

Appellant(s)

VERSUS

LOITONGBAM BIMOLCHANDRA SINGH & ANR.

Respondent(s)

O R D E R

While disposing of the appeals filed by the National Medical Commission on 08.02.2022, cost of Rs. 10,00,000/- (ten lakhs) was imposed on respondent no.1 for filing a false declaration in the application form which was submitted for issuance of eligibility certificate. After detailed deliberation, we are of the opinion that cost should be reduced to Rs.2,00,000/- (two lakhs). The order dated 08.02.2022 stands modified, accordingly.

.....J.
(L. NAGESWARA RAO)

.....J.
(B.R. GAVAI)

New Delhi
03rd March, 2022

ITEM NO.8

COURT NO.5

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1218-1219/2022

NATIONAL MEDICAL COMMISSION

Appellant(s)

VERSUS

LOITONGBAM BIMOLCHANDRA SINGH & ANR.

Respondent(s)

(For directions.)

Date : 03-03-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s) Mr. Gaurav Sharma, AOR
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, Adv.

For Respondent(s) Mr. Vivek Kumar, Adv.
Mr. Davida, Adv.
Ms. Rajkumari Banju, AOR

UPON hearing the counsel the Court made the following
O R D E R

While disposing of the appeals filed by the National Medical Commission on 08.02.2022, cost of Rs.10,00,000/- (ten lakhs) was imposed on respondent no.1 for filing a false declaration in the application form which was submitted for issuance of eligibility certificate. After detailed deliberation, we are of the opinion that cost should be reduced to Rs.2,00,000/- (two lakhs). The order dated 08.02.2022 stands modified, accordingly.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(ANAND PRAKASH)
BRANCH OFFICER

(signed order is placed on the file)